



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 30<sup>th</sup> September, 2019

SRO:- *SS4* Whereas, on 27.09.2018, Police Station Sopore received a written docket to the effect that during naka checking 02 persons under suspicious circumstances were apprehended who during preliminary questioning disclosed their identity as 01. Mehraj-ud-din Khan S/o Mushtaq Ahmad Khan R/o New Colony Sopore and 02. Bashir Ahmad Dar S/o Mohd Nawab Dar R/o Saidpora Sopore. From personal search 02 UBGL grenades and 01 page of matrix sheet of JeM outfit were recovered from the possession of Mehraj-ud-din Khan and 01 page of matrix sheet of JeM outfit and 01 UBGL Grenade from the possession of Bashir Ahmad Dar. The accused could not give any satisfied reply regarding the recovered banned material; and

2. Whereas, a case FIR No. 266/2018 U/S 7/25 A.Act and 13 ULA (P) Act, 1967 was registered at Police Station Sopore and investigation initiated; and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a *prima-facie* case against the accused persons namely Mehraj-ud-din Khan S/o Mushtaq Ahmad Khan R/o New Colony Sopore and Bashir Ahmad Dar S/o Mohd Nawab Dar R/O Saidpora under Sections 7/25 A.Act and 13 of the Unlawful Activities (Prevention) Act, 1967 and accordingly investigation of case has been concluded as proved against them. It is further submitted that accused Mehraj-ud-din has been killed in an encounter with security forces and copy of FIR has been placed on file; and

*Sh*  
4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Bashir Ahmad Dar S/o Mohd Nawab Dar R/O Saidpora for the commission of offences punishable u/s 13, of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 266/2018 of Police Station Sopore.

By order of the Government of Jammu and Kashmir.

Sd/-

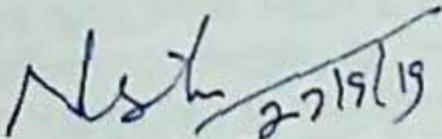
Principal Secretary to the Government  
Home Department

No. Home/Pros/105/2019

Dated: 30.09.2019

Copy to:-

1. Director General of Police, J&K, Srinagar. This has reference to his letter No. Legal/San-34/S/2019/41772-74 dated 12/07/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department